

ITEM NO.23  
SECTION XVI-A

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Arbitration (Civil) No(s). 8/2020

SURESH SHAH

Petitioner(s)

VERSUS

HIPAD TECHNOLOGY INDIA PRIVATE LIMITED

Respondent(s)

(FOR ADMISSION and IA No.28593/2020-EXEMPTION FROM FILING O.T. and  
IA No.28592/2020-APPROPRIATE ORDERS/DIRECTIONS )

Date : 07-09-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vikas Dhawan, Adv.  
Mr. Lakshay Garg, Adv.  
Mr. Shashwat Panda, Adv.  
Mr. Satyabrata Panda, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the  
Court made the following

O R D E R

Service is complete on the sole respondent but none has  
entered appearance.

Registry to process the matter for listing before the  
Hon'ble Court, as per rules.

ANIL LAXMAN PANSARE  
Registrar